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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ARB.P. 153/2021, I.A.s 1280/2021 &1281/2021

M/S INDIABULLS DISTRIBUTION SERVICES LIMITED

..... Petitioner

Through: Mr. Mansimran Singh &  
Ms. Vishakha Ahuja, Advs.

versus

M/S B.G.A REALTORS ..... Respondent

Through:

+ ARB.P. 154/2021, I.A.s 1282/2021 & 1283/2021

M/S INDIABULLS DISTRIBUTION SERVICES LIMITED

..... Petitioner

Through: Mr. Mansimran Singh &  
Ms. Vishakha Ahuja, Advs.

versus

M/S B.G.A REALTORS ..... Respondent

Through:

**CORAM:**  
**HON'BLE MR. JUSTICE C.HARI SHANKAR**

**ORDER (ORAL)**

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**28.01.2021**

(Video-Conferencing)

1. Learned counsel for the petitioner seeks leave to withdraw these petitions, stating that the disputes between the parties stand settled *vide* settlement agreement dated 7<sup>th</sup> November, 2020.

2. The statement is taken on record.

3. The petitions are disposed of.

**JANUARY 28, 2021**

*SS*

**C.HARI SHANKAR, J**



भारतमेव जयते